## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 22/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

: CA/31/TB/2018

PETITION NUMBER

: CP/610/ (IB)/2017

NAME OF THE PETITIONER(S)

: SANJIV GOYAL

NAME OF THE RESPONDENT(S)

: ANTONY PROJECTS PVT LTD

**UNDER SECTION** 

: 19(2)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

2. VELLI PARAMASIVAMO

IRP

41-75

## **ORDER**

IRP present. Counsel representing the home buyers present and submitted that there are 129 home buyers and they have paid an amount of Rs.14,20,00,000 to the Corporate Debtor for construction of flats. The IRP stated that some flats are under construction and no flat is ready for handing over to the home buyers. In this connection counsel representing the home buyers association has requested time to file the particulars of home buyers alongwith the amount deposited by them and the other relevant details. They are directed to provide a copy of the same to the Corporate Debtor represented by the IRP. The IRP is requested to take into account the order of the Supreme Court in a similar case and formulate a plan for protecting the interest of the home buyers.

The erstwhile directors of the corporate debtor and their employees are directed to cooperate with the IRP by furnishing necessary records and information sought by the IRP in this connection and the Statutory Auditor of Corporate Debtor is also directed to provide necessary details to the IRP for formulation of the resolution. Put up on 12.02.2018.

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(S VIJAYARAGHAVAN) Member(Technical) (K ANANTHA PADMANABHA SWAMY)

Member(Judicial)